

ITEM NO.5COURT NO.5SECTION II

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.2744/2000
(From the Judgement and order dated 01/08/2000 in CRLR 233/00
Of THE HIGH COURT OF DELHI AT N. DELHI)

W.N. CHADHAPetitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATIONRespondent(s)

(with Appln.(s). for exemption from filing c/c of the impugned
judgment and directions)

Date: 04/09/2000 This Petition was called on for hearing today.

CORAM:

HON BLE MR. JUSTICE K.T. THOMAS
HON BLE MR. JUSTICE R.P. SETHI

For Petitioner(s)Mr. Gopal Subramaniam, Sr. Adv.
Ms. Ritu Singh Mann, Adv.
Mr. Rakesh K. Sharma, Adv.

For Respondent (s)

Upon hearing counsel the Court made the following

ORDER

Issue notice to Union of India on behalf of respondent-CBI returnable
on 11.9.2000. Notice can be served on the Solicitor General of India.

(Suman Wadhwa)(H.K. Bhatia)
PA to Addl. Regr.Court Master